

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 23/RP/2026

in

Petition No. 371/TT/2025

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Order dated 17.3.2026 in Petition No. 371/TT/2025.

Petitioner : Power Grid Corporation of India Limited (POWERGRID).

Respondents : Assam Power Distribution Company Limited and 6 Others.

Date of Hearing : **22.7.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the instant Petition has been filed seeking review of the Commission's order dated 17.3.2026 in Petition No. 371/TT/2025, on the ground that the ACE of ₹12.15 lakh incurred towards release of balance and retention payment for already executed works was erroneously treated as expenditure on replacement of assets under Regulations 25(2)(a) and 25(2)(c) of the 2019 Tariff Regulations, whereas it constituted discharge of liabilities for approved works.

3. After the hearing, the Commission directed as under:

- a) Issue notice to all the Respondent(s);
- b) The Respondent(s), to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.



4. The matter will be listed for the hearing on **8.9.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

